

**IN THE HIGH COURT OF JHARKHAND AT RANCHI
W.P. (S) No.41 of 2020**

Ram Kumar Prasad Petitioner
Versus
The State of Jharkhand & Others Respondents

CORAM : HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI

For the Petitioner : Mr. M.K. Roy, Advocate
For the Respondent-State : Mr. Ashok Kumar, A.A.G. IV

05/26.06.2020 Heard Mr. M.K. Roy, learned counsel for the petitioner and
Mr. Ashok Kumar, A.A.G. IV, learned counsel for respondent-State.

This writ petition has been heard through Video Conferencing
in view of the guidelines of the High Court taking into account the
situation arising due to COVID-19 pandemic.

Learned counsel for the respondent-State is directed to file
counter affidavit within a period of two weeks.

Post this matter on 14.07.2020.

(Sanjay Kumar Dwivedi, J.)

Anit